

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AMW COMMERCIAL VEHICLE APPLICATIONS LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor AMW Commercial Vehicle Applications Limited
2.	Date of incorporation of corporate debtor 08/01/2010
3.	Authority under which corporate debtor is incorporated / registered RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U34105MH2010PLC198698
5.	Address of the registered office and principal office (if any) of corporate debtor Office No. 7, 2nd Floor, Readymoney Terrace, 167, Dr. A.B. Road, Worli, Mumbai- 400018
6.	Insolvency commencement date in respect of corporate debtor Date of Order: 11/07/2022 (Order received on 26/07/2022)
7.	Estimated date of closure of insolvency resolution process 21/01/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Avinash Ambikaprasad Shukla IBBI/IPA-003/IPA-N00243/2019 -2020/12839
9.	Address and e-mail of the interim resolution professional, as registered with the Board Level 3, Padma Palace, Plot No.79, Sector 28, Vashi, Navi Mumbai, Maharashtra, 400703 avinashshukla1708@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Waterfall Insolvency Professionals Pvt. Ltd. Address: 1221, Maker Chamber V, Nariman Point, Mumbai – 400 021 ip.amwvehicle@gmail.com
11.	Last date for submission of claims 09/08/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: https://ibbi.gov.in N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the AMW Commercial Vehicle Applications Limited on 11/07/2022 (Order received on 26/07/2022).

The creditors of AMW Commercial Vehicle Applications Limited are hereby called upon to submit their claims with proof on or before 09/08/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

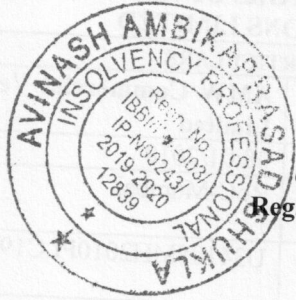
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- N.A.

Submission of false or misleading proofs of claim shall attract penalties.

Avinash Ambikaprasad Shukla
Interim Resolution Professional

of AMW Commercial Vehicle Applications Limited
Reg. No.: IBBI/IPA-003/IPA-N00243/2019 -2020/12839

Date: 28/07/2022
Place: Mumbai



1	Corporate Identity No. / Limited Liability	
2	Classification No. of corporate debtor	
3	Address of the registered office and principal office (if any) of corporate debtor	
4	Insolvency commencement date in respect of corporate debtor	
5	Estimated date of closure of insolvency resolution process	
6	Trust and registration number of the insolvency professional acting as interim resolution professional	
7	Address and e-mail of the interim resolution professional as registered with the Board	
8	Address and e-mail to be used for correspondence with the interim resolution professional	
9	Date for submission of claims	
10	Classes of sections 3 and, under clause (b) of sub-section (a) of section 31, as notified by the interim resolution professional	
11	Name of insolvency professional identified to act as Authorized Representative of creditor in a class (That name to carry class)	
12	(a) Relevant forms and (b) Details of authorized representatives etc. N.A.	

Insolvency professional shall submit their claims with proof by electronic means only. The financial creditor belonging to a class as listed against the entry No. 11, shall indicate the authorized representative from among the true insolvency professionals listed against entry No. 11 to act as authorized representative of the class (specify class) in Form CA-N.A.

The creditors of AMW Commercial Vehicle Applications Limited are hereby called upon to submit their claims with proof on or before 09/08/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The creditors of AMW Commercial Vehicle Applications Limited are hereby called upon to submit their claims with proof on or before 09/08/2022 to the interim resolution professional at the address mentioned against entry No. 10.

Insolvency professional shall submit their claims with proof by electronic means only. The financial creditor belonging to a class as listed against the entry No. 11, shall indicate the authorized representative from among the true insolvency professionals listed against entry No. 11 to act as authorized representative of the class (specify class) in Form CA-N.A.